

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 340 of 1992.

DATE OF DECISION 26-3-93

G Mohandas and others Applicant (s)

M/s MR Rajendran Nair Advocate for the Applicant (s)

Versus  
General Manager, Telecommunications,  
Kottayam and others. Respondent (s)

Mr V Ajit Narayanan, ACG SC Advocate for the Respondent (s)

## CORAM:

The Hon'ble Mr. N Dharmadan, Judicial Member  
and

The Hon'ble Mr. R Rangarajan, Administrative Member

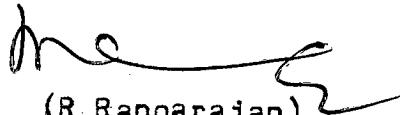
1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

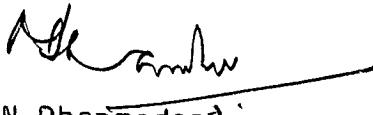
## JUDGEMENT

Mr N Dharmadan, J.M

In this application, the applicants had challenged impugned letter dated 16.10.90 at Annexure-V, which is a proposal for restructuring technical cadres in Group C & D under the Department of Telecom, para 5(i) which prescribes an examination for Linemen/Wiremen who possess 10th standard qualification. The same was considered by the Tribunal in OA 750/91 as per judgment dated 23. 3.93. The application was dismissed. Hence, that judgment applies to the facts in this case and in the light of the judgment in OA 750/91, this O.A. is liable to be dismissed.

2 Accordingly, we dismiss the same. There will be no order as to costs.

  
(R Rangarajan)  
Administrative Member

  
(N Dharmadhan)  
Judicial Member

26.3.93